

11.06.2020 (At 11: 45 AM)

(Through Cisco Webex Video Conferencing)

Present: Mr. C.S. Gupta, Ld. Counsel for both the petitioners.
[Mob. No. of Ld. Counsel: 9871980107
E-mail ID: chandracsg1969@gmail.com]
Mr. Pranut Sharma and Mr. Shantnu Aggarwal, Ld. Counsels for the respondent no.1.
[Mob. No. of Ld. Counsel: 9999347367
E-mail ID: advshantnuagg2014@gmail.com]
Respondent no.2 and 3 in person, with Ld. Counsel Mr. Vineet Gandhi.
[Mob. No. of Ld. Counsel: 9891759630
E-mail ID: sagarginni@gmail.com]
Ms. Simran Brar and Mr. Srisatya Mohanty, Ld. Counsels for the respondent no.4 and 5.
[Mob. No. of Ld. Counsels: 9811030321, 9911016428
E-mail ID: simran.brar@karanjawala.in and srisatya.mohanty@karanjawala.in]

Memorandum of Appearance on behalf of the respondent no.1, alongwith an application u/s 151 CPC seeking extension of time/adjournment has been received.

Heard on the application.

Counsel for the respondent no.1 seeks time of 15 days to file Vakalatnama as well as reply on behalf of the respondent no.1.

Let the same be filed within 15 days from today, with advance copy to the respective counsels for the petitioners and the other respondents. The application accordingly stands disposed off.

Reply on behalf of the respondent no.2 and 3 has already been received.

Counsel for the petitioners submits that he has received a copy of the same. He seeks time to file rejoinder.

Let the same be filed before the next date, with advance copy to the respective counsels for the respondent no.2 and 3 as well as the other respondents.

Memorandum of Appearance on behalf of the respondent no.4 and 5 has already been received. Counsel for the respondent no.4 and 5 seeks time of 30 days to file Vakalatnama and reply on behalf of the said respondents, submitting that some time is needed to obtain appropriate instructions.

Let the same be filed within 30 days from today, with advance copy to the respective counsels for the petitioners and the other respondents.

Counsel for the respondent no.1 submits that copy of reply filed by the respondent no.2 and 3 has not been received.

As requested by the respective counsels for all the parties, let all ~~the~~ sides mutually exchange the copy of their pleadings with the respective counsels of all the parties. As suggested by all the


counsels, let the phone numbers and e-mail IDs of the counsels be exchanged amongst themselves for the said purpose.

Put up on 18.07.2020.

A copy of this order be sent to the respective counsels for the parties by the Filing Section (West), Tis Hazari Courts, Delhi through email and the same also be uploaded on the court website.

The duly signed original order be sent to the Filing Section (West), Tis Hazari Courts, Delhi.

All the parties are directed to file the complete set of original pleadings and other documents within 15 days from the expiry of the lockdown period.


(Harleen Singh)
Duty ADJ/ADJ-04 (West)
Tis Hazari Courts, Delhi
11.06.2020

11.06.2020 (At 11:00 AM)

(Through Cisco Webex Video Conferencing)

Present: Mr. Rakesh Walia, Ld. Counsel for both the plaintiffs.
[Mob. No. of Ld. Counsel: 9811037999
E-mail ID: ashuwalia9899@gmail.com]

I have perused the entire plaint and the supporting documents.

Arguments of the Ld. Counsel for the plaintiffs on the point of territorial jurisdiction heard.

Ld. Counsel submits that the document in question i.e. the Irrevocable General Power of Attorney dated 27.04.2018, qua which the present suit has been filed, was executed at Delhi, and was also notarized at Janak Puri, Delhi, and hence the jurisdiction of this court has been invoked.

In these circumstances, issue summons of the suit and notice of the application of the plaintiffs under Order 39 Rule 1 and 2 r/w Section 151 CPC to both the defendants.

Ld. Counsel for the plaintiffs submits that he shall get both the defendants served through Whatsapp.

HS

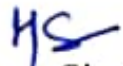
Let both the defendants be served through all electronic modes i.e. e-mail, Whatsapp, SMS etc. for **06.07.2020**.

The plaintiffs are directed to file their affidavit regarding service upon the defendants, including the manner in which the defendants have been served, before the Judicial Branch (West), Tis Hazari Courts, Delhi through e-mail before the next date.

A copy of this order be sent to the Ld. counsel for the plaintiffs by the Filing Section (West), Tis Hazari Courts, Delhi through email and the same also be uploaded on the court website.

The duly signed original order be sent to the Filing Section (West), Tis Hazari Courts, Delhi.

The plaintiffs are directed to file the complete paper book i.e. the plaint and other documents within 15 days from the expiry of the lockdown period.


(Harleen Singh)
Duty ADJ/ADJ-04 (West)
Tis Hazari Courts, Delhi
11.06.2020